

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3127
ANSWERED ON:15.03.2011
ACQUISITION OF LAND FOR FENCING OF BORDER
Pathak Shri Harin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any policy of acquiring land in border areas of the country for fencing and construction of border roads;
- (b) if so, the details thereof alongwith the land acquired for this purpose during each of the last three years and the current year, State-wise;
- (c) whether the Government has fixed any criteria for award of compensation to such farmers based upon the productivity and produce of such land;
- (d) if so, the details thereof; and
- (e) the details of funds allocated and utilised for payment of compensation to affected farmers during the said period, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): Government has approved projects for construction of fencing and roads along the international borders of the country. The works are being implemented through CPWD and other Public Sector Undertakings of the Government of India. Acquisition of land for these works is done by the construction agencies through State Government concerned as per the provisions contained in Land Acquisition Act, 1894 as amended from time to time. The land compensation is decided by the concerned land acquisition officers, collectors of the districts and finally the concerned State Government. Elaborate norms are there to finalise cost of the land including productivity and other considerations. But this exercise is being carried out by the concerned State Governments. The construction agencies pay the land compensation as per the demand given by the land acquisition authorities. The cost of the land compensation is an integral part of the project. No centralized information in this regard is being maintained since the financial cost of the land is included in the total project cost. However, adequate precautions are being taken in compliance of the prescribed procedures under Land Acquisition Act, 1894 and payment of compensation to the farmers.